


**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER JUDICIAL**


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 03.09.2018 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No. 277/2018 in CP(CAA) No.32/230/HDB/2018 Connected With CA(CAA) No. 49/230/HDB/2017 CP(IB) No. 32/230/HDB/2018
NAME OF THE COMPANY	Vedam Calcium Limited & Buildmate Projects Private Limited
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
SAMUEL NAGADESI	CA	9885088009	

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. Rajeev Ratna on behalf of	Adv	rajeevratnaadvocate@gmail.com 9533631522	
P. Ponna Rao CGSC			

For R.D.

IA No. 277/2018 in  
CP (CAA) 32/230/HDB/2018 connected with  
CA (CAA) No.49/230/HDB/2017  
CP (IB) No.32/230/HDB/2018

**ORDER**

Learned PCA Mr.Samuel Nagadesi present for Petitioner.

Learned counsel Mr.S.Rajeev Ratna present on behalf of  
Mr.P.Ponna Rao for RD.

Petitioner filed proof of service of notice on statutory  
authorities and absentee shareholders.

Petitioner also filed publication.

Representation of RD received.

No other representation received from statutory authorities.

Heard learned counsel appearing for Petitioner.

Petition is admitted.

Date of hearing is fixed as 25.09.2018.

Petitioner is directed to publish the date of hearing in  
Telangana Today (English) and Nava Telangana (Telugu)  
Newspapers daily's at least ten days before the date of  
hearing.

Petitioner is directed to issue notice to statutory authorities  
that file their representations and inform the date of hearing  
at least ten days before the date of hearing.

  
MEMBER JUDICIAL